

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 1/AM14
SCHEDULED TO BE HELD ON 03.04.2013
(HELD ON 10.04.2013)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 1/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ scheduled to be held on 03.04.2013 (held on 10.04.2013) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-1	PACIFIC PIPE SYSTEMS PVT. LTD.	HQ F. No. 01/87/050/00080/AM13/DES-VII	Status: Deferred
NC No.: 1/AM14 Dated: 10.04.2013	Adv. Lic. No. 0810110879 dated 18.04.2012	RLA F. No. 08/24/040/00009/AM13	

Request: Fixation of adhoc norms for the export product “GRP Pipes and Fittings, Supply of GRP (Glass Fiber Reinforced Polyester) Pipes & Fittings to 1200 MW Power Project at (Chhatisgarh)”.

Decision: A D/L No. 46011/13/2011-PC.II dated 07.02.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.02.2013 giving 15 days time. The reply has been received from firm and a copy of the same will be forwarded to DIPP in due course.

Deferred for three weeks.

Case No. A-2	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00232/AM13/DES-VII	Status: Rejected
NC No.: 1/AM14 Dated: 10.04.2013	Adv. Lic. No. 0310708470 dated 11.09.2012	RLA F. No. 03/95/040/00361/AM13	

Request: Amendment in the description of Export Product.

Decision: The request of firm was considered by the Committee and it was observed that the Applicant firm had mentioned the description of Export Product as “High Resistance / Tension Sheets (Rubber) consisting of total rubber content minimum 65.5% including minimum Chloroprene Rubber 12.8%)” on their Shipping Bill. However they have not mentioned the same description on their Invoice.

The Committee takes a view that at the time of redemption of their Advance Authorization, they would have to require to submit their Shipping Bill not Invoice in RLA office, as the documentary proof for completion of exports. Hence, there is no need to delete the contents of Rubber from the description of Export Product.

In view of above, the Committee decided to **reject** the request of firm for deletion of each type of Rubber content from the

description of Export Product. Accordingly, the Committee decided to maintain its earlier decision taken in Meeting No. 41/87-ALC-1/2012 held on 09.01.2013.

Case No. A-3	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00233/AM13/DES-VII	Status: Rejected
NC No.: 1/AM14 Dated: 10.04.2013	Adv. Lic. No. 0310708475 dated 11.09.2012	RLA F. No. 03/95/040/00425/AM13	

Request: **Amendment in the description of Export Product.**

Decision: The request of firm was considered by the Committee and it was observed that the Applicant firm had mentioned the description of Export Product as “Synthetic Rubber Sheets of Flouro Elastomer” consisting of total rubber content minimum 65.5% including minimum Chloroprene Rubber 12.8%)” on their Shipping Bill. However they have not mentioned the same description on their Invoice.

The Committee takes a view that at the time of redemption of their Advance Authorization, they would have to require to submit their Shipping Bill not Invoice in RLA office, as the documentary proof for completion of exports. Hence, there is no need to delete the contents of Rubber from the description of Export Product.

In view of above, the Committee decided to **reject** the request of firm for deletion of each type of Rubber content from the description of Export Product. Accordingly, the Committee decided to maintain its earlier decision taken in Meeting No. 41/87-ALC-1/2012 held on 09.01.2013.

Case No. A-4	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00255/AM13/DES-VII	Status: Rejected
NC No.: 1/AM14 Dated:	Adv. Lic. No.	RLA F. No.	

10.04.2013	0310709928 dated 21.09.2012	03/95/040/00459/AM13	
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Request: **Amendment in the description of Export Product.**

Decision: The request of firm was considered by the Committee and it was observed that the Applicant firm had mentioned the description of Export Product as “High Abrasion Resistance / Rubber Sheet (consisting of total rubber content minimum 65.5% including minimum Neoprene Rubber 12.8%)” on their Shipping Bill. However they have not mentioned the same description on their Invoice.

The Committee takes a view that at the time of redemption of their Advance Authorization, they would have to require to submit their Shipping Bill not Invoice in RLA office, as the documentary proof for completion of exports. Hence, there is no need to delete the contents of Rubber from the description of Export Product.

In view of above, the Committee decided to **reject** the request of firm for deletion of each type of Rubber content from the description of Export Product. Accordingly, the Committee decided to maintain its earlier decision taken in Meeting No. 41/87-ALC-1/2012 held on 09.01.2013.

Case No. A-5	RAYCHEMRPG (P) LTD.	HQ F. No. 01/87/050/00412/AM04/DES-VII	Status: Approved
NC No.: 1/AM14 Dated: 10.04.2013	Adv. Lic. No. 0310234299 dated 03.11.2003	RLA F. No. 03/24/040/01510/AM04	

Request: **Amendment in the description of Export Product and Import Items**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/18/2008-PC.II dated 04.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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NTR Cable Breakout 402 M 248 – 103 / 89	4000 Nos. (832 kgs)	1. DC 1032 – D – 2 – IND (Base Compound)	630 kg
		2. 1713 – F – 2 – 5L (Coating Compound)	22.4 kg

Case No. A-6	TEGA INDUSTRIES LTD.	HQ F. No. 01/87/050/00292/AM13/DES-VII	Status: Approved
NC No.: 1/AM14 Dated: 10.04.2013	Adv. Lic. No. 0210179880 dated 16.07.2012	RLA F. No. 02/24/040/00043/AM13	

Request: Review of NC's decision taken in NC Meeting No. 43/AM13 held on **23.01.2013.**

Decision: According to DIPP letter dated 09.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber compounded sheet (unvulcanised) (consisting of minimum 29% synthetic rubber and 23.75% natural rubber)	1 kg	1. Natural rubber any grade	0.250 kg
		2. Synthetic rubber PBR/BR any grade	0.305 kg
		3. Carbon Black – any grade	0.341 kg
		4. Rubber Chemical – Anti oxidant / accelerator (any grade)	0.02 kg
Note: The CIF value of Import Item No. 4 – Rubber Chemicals / Accelerator should not exceed 7% of FOB value of exports.			Antioxidant

ONLINE CASES

1	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:24.04.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.02.2013. Comments of D/o C&PC are awaited.			

2	Case No.:4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:01.05.2013
	Decision: DIPP vide e-mail dated 20.03.2013 has asked firm to submit following information: (i) Submit complete calculation for requirement of imported items (separately for each input) as per details given below:			

Name of the article	Net weight of article to be exported	Natural Rubber / Synthetic Rubber Compound used	Quantity of Rubber Compound used including wastage	No. of pieces to be exported	Wastage of compound in manufacturing
Say for : U – ring	“A” grams	Import item Number			

		1.	X grams		
		2.	Y grams		
		3.	Z grams		
		or so	-- grams		
(ii) Give calculation for requirement of each type of Natural Rubber / Synthetic Rubber Compound based upon above chart. (iii) In a similar fashion, a Chartered Accountant Certificate certifying consumption of Natural Rubber / Synthetic Rubber Compound with corresponding production of articles for the last three years. In view of above, the Committee decided to call for above information from firm giving 15 days time for submission of information.					

3	Case No.: 3/21/87-ALC1/2012	Party Name:ITS COATINGS, PVT LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00145/AM13/	RLA File :03/94/040/00239/AM13/	Lic.No/Date:0310699813 26.06.2012	Defer Date:24.04.2013
	Decision: A D/L No. 46011/108/2012-PC.II dated 07.02.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 11.03.2013 giving 15 days time for submission of information. Reply awaited from firm.			

	Case No.: 5/35/87-ALC1/2012	Party Name:HLL LIFECARE LIMITED	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved
	HQ File :01/87/050/00293/AM13/	RLA File :53/24/040/00005/AM13/	Lic.No/Date:5310015321 06.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40141010	63/0- BUS VENTRICULAR CATHETER, DISTAL CATHETER-LOW, MEDIUM AND HIGH SILICON TUBING	6700.000	Number	12512940.00	227508.00 US Dollars
				Total	12,512,940.00	227,508.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39269099	SILICON TUBING RADIOPAQUE. MEDICAL GRADE	22405.000	Foot	1,096,725.00	19,940.45 US Dollars	0.00	Value & Qty
2	39269099	RESERVIOR BODY SILICON MATERIAL	7370.000	Number	1,341,709.00	24,394.70 US Dollars	0.00	Value & Qty
3	39269099	RESERVOIR BACKING SILICON MATERIAL	7370.000	Number	1,593,026.00	28,964.10 US Dollars	0.00	Value & Qty
				Total	4,031,460.00	73,299.25		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/47/2010-PC.II dated 08.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bus Ventricular Catheter, Distal Catheter – Low Medium and High	1 Nos.	1. Relevant Silicon tubing Radiopaque Medical Grade	Net + 10% wastage
		2. Relevant Reservoir Body Silicon Material	Net + 10% wastage
		3. Relevant Reservoir Backing Silicon Material	Net + 10% wastage

5	Case No.:2/33/87-ALC1/2012	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00272/AM13/	RLA File :05/24/040/00229/AM13/	Lic.No/Date:0510336112 28.09.2012	Defer Date:24.04.2013
	Decision: A D/L dated 15.01.2013 was issued by DIPP to firm. This was followed by Reminders from DGFT on 29.01.2013 and 12.03.2013 giving 15 days time for submission of information. Reply awaited from the firm			

6	Case No.:2/40/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00329/AM13/	RLA File :03/94/040/00585/AM13/	Lic.No/Date:0310712954 17.10.2012	Defer Date:24.04.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 08.02.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

7	Case No.:2/41/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00347/AM13/	RLA File :03/94/040/00659/AM13/	Lic.No/Date:0310714128 01.11.2012	Defer Date:01.05.2013
	Decision: A D/L No. 46011/13/2013-PC.II dated 08.02.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 25.02.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

Case No.:6/44/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved
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Application: Request is for adhoc norms for following:

<i>SL.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>	
1	39072090	62/0- Blended Polyol "Ecopuf B 1411 R"	97650.000	K.G	12852449.00	235824.75 US Dollars	
				Total	12,852,449.00	235,824.75	

<i>SL.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173500	Phthalic Anhydride	3056.445	K.G	281,193.00	5,136.00 US Dollars	78,734.00	Qty
2	29094100	Diethylene Glycol	4325.895	K.G	276,857.00	5,057.00 US Dollars	77,520.00	Qty
3	29054500	Glycerine	8671.320	K.G	450,909.00	8,236.00 US Dollars	126,254.00	Qty
4	29102000	Propylene Oxide	45348.660	K.G	4,172,077.00	76,202.00 US Dollars	1,168,181.00	Qty
5	29034910	1, 1 Dichlorofluroethane (HCFC 141b)	20408.850	K.G	2,244,974.00	41,004.00 US Dollars	628,593.00	Qty
6	29213090	Pentamethyldiethylenetriamine	332.010	K.G	124,504.00	2,274.00 US Dollars	34,861.00	Qty
7	29213090	Dimethylcyclohexylamine	878.850	K.G	158,193.00	2,889.00 US Dollars	44,294.00	Qty
8	34021110	Silicon Surfactant	1093.680	K.G	369,664.00	6,752.00 US Dollars	103,506.00	Qty
9	38159000	Catalyst (Toyocat F-40)	253.890	K.G	161,220.00	2,945.00 US Dollars	45,142.00	Qty
10	38159000	Catalyst (Dabco TMR-2)	253.890	K.G	158,681.00	2,898.00 US Dollars	44,431.00	Qty

				Total	8,398,272.00	153,393.00		
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Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 21.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol 'Ecopuf B 1411 R'	1 kg	1. Phthalic Anhydride	0.0313 kg
		2. Diethylene Glycol	0.0443 kg
		3. Glycerine	0.0888 kg
		4. Propylene Oxide	0.4644 kg
		5. 1, 1 Dichlorofluroethane (HCFC 141 b)	0.2090 kg
		6. Pentamethyl diethylene triamine	0.0034 kg
		7. Dimethylcyclohexylamine	0.0090 kg
		8. Silicon Surfactant	0.0112 kg
		9. Catalyst (Toyocat F-40)	0.0026 kg
		10. Catalyst (Dabco TMR-2)	0.0026 kg

9	Case No.:11/44/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00369/AM13/	RLA File :05/23/040/00350/AM13/	Lic.No/Date:0510340620 12.12.2012	Defer Date:24.04.2013
	Decision: A D/L No. 46011/115/2012-PC.II dated 19.02.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 12.03.2013 giving 15 days time for submission of information. Reply awaited from firm.			

10	Case No.:5/42/87-ALC1/2012	Party Name:POWER ADDITIVES.	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date:0310717137 13.12.2012	Defer Date:01.05..2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013. Comments of D/o C&PC are awaited.			

Case No.:6/46/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved
HQ File :01/87/050/00407/AM13/	RLA File :03/94/040/00819/AM13/	Lic.No/Date:0310718681 31.12.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39072090	62/0- Blended Polyol "Ecopuf B 1411 R"	100800.000	K.G	13327902.00	243432.00 US Dollars
				Total	13,327,902.00	243,432.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	3155.040	K.G	290,264.00	5,278.00 US Dollars	81,274.00	Qty
2	29094100	Diethylene Glycol	4465.440	K.G	299,184.00	5,440.00 US Dollars	83,772.00	Qty

3	29054500	Glycerine	8951.040	K.G	465,454.00	8,463.00 US Dollars	130,327.00	Qty
4	29102000	Propylene Oxide	46811.520	K.G	4,306,660.00	78,303.00 US Dollars	1,205,865.00	Qty
5	29034910	1, 1 Dichlorofluroethane (HCFC 141b)	21067.200	K.G	2,317,392.00	42,134.00 US Dollars	648,870.00	Qty
6	29213090	Pentamethyldiethylenetriamine	342.720	K.G	128,520.00	2,337.00 US Dollars	35,986.00	Qty
7	29213090	Dimethylcyclohexylamine	907.200	K.G	163,296.00	2,969.00 US Dollars	45,723.00	Qty
8	34021110	Silicon Surfactant	1128.960	K.G	383,846.00	6,979.00 US Dollars	107,477.00	Qty
9	38159000	Catalyst (Toyocat F-40)	262.080	K.G	162,490.00	2,954.00 US Dollars	45,497.00	Qty
10	38159000	Catalyst (Dabco TMR-2)	262.080	K.G	159,869.00	2,907.00 US Dollars	44,763.00	Qty
				Total	8,676,975.00	157,764.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 21.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol 'Ecopuf B 1411 R'	1 kg	1. Phthalic Anhydride	0.0313 kg
		2. Diethylene Glycol	0.0443 kg
		3. Glycerine	0.0888 kg
		4. Propylene Oxide	0.4644 kg
		5. 1, 1 Dichlorofluroethane (HCFC 141 b)	0.2090 kg
		6. Pentamethyl diethylene triamine	0.0034 kg
		7. Dimethylcyclohexylamine	0.0090 kg
		8. Silicon Surfactant	0.0112 kg

		9. Catalyst (Toyocat F-40)	0.0026 kg
		10. Catalyst (Dabco TMR-2)	0.0026 kg

12	Case No.:11/1/87-ALC1/2013	Party Name:MAX INDIA LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00486/AM13/	RLA File :22/24/040/00061/AM13/	Lic.No/Date:2210013518 08.01.2013	Defer Date:01.05..2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2013. Comments of D/o C&PC are awaited.			

13	Case No.:12/50/87-ALC1/2012	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00436/AM13/	RLA File :07/24/040/00407/AM13/	Lic.No/Date:0710093050 11.01.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.			

14	Case No.:8/50/87-ALC1/2012	Party Name:INDOBOND INDUSTRIES	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00432/AM13/	RLA File :05/23/040/00414/AM13/	Lic.No/Date:0510343235 14.01.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.			

	Case No.:6/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES	Meet No/Date:1/87-ALC1/2013	Status: Deferred
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15		LIMITED	10.04.2013	
	HQ File :01/87/050/00430/AM13/	RLA File :03/95/040/00634/AM13/	Lic.No/Date:0310721017 16.01.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.			

16	Case No.:19/50/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00443/AM13/	RLA File :03/94/040/00870/AM13/	Lic.No/Date:0310721100 17.01.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.			

17	Case No.:9/46/87-ALC1/2012	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00410/AM13/	RLA File :05/24/040/00395/AM13/	Lic.No/Date:0510343823 21.01.2013	Defer Date:24.04.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments of D/o C&PC are awaited.			

18	Case No.:5/47/87-ALC1/2012	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00417/AM13/	RLA File :24/24/040/00019/AM13/	Lic.No/Date:2410037977 21.01.2013	Defer Date:24.04.2013
	Decision: A copy of application has been forwarded to DIPP on 15.02.2013. Comments of DIPP are awaited.			

	Case No.:3/50/87-ALC1/2012	Party Name:K K POLYCOLOR ASIA LIMITED.	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved
	HQ File :01/87/050/00427/AM13/	RLA File :02/24/040/00162/AM13/	Lic.No/Date:0210185726 22.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39011010	62/0- 62/0-FILLED LLDPE COMPUND : NET CONTENT: (LLDPE : 35000.00KGS, CALCIUM CARBONATE : 65000.00 KGS)	100000.000	K.G	4180000.00	76000.00 US Dollars
				Total	4,180,000.00	76,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE	36050.000	K.G	2,993,952.50	54,435.50 US Dollars	0.00	Value & Qty
2	28365000	CALCIUM CARBONATE	66950.000	K.G	589,160.00	10,712.00 US Dollars	0.00	Value & Qty
				Total	3,583,112.50	65,147.50		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/44/2009-PC.II dated 10.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Compound (containing 35+/-1% LLDPE and 65+/-1% Calcium Carbonate)	1 kg	1. LLDPE Granules	0.3605 kg
		2. Calcium Carbonate	0.6695 kg

20			10.04.2013	
	HQ File :01/87/050/00428/AM13/	RLA File :02/24/040/00165/AM13/	Lic.No/Date:0210185804 23.01.2013	Defer Date:01.05.2013
Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.				

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Case No.:9/50/87-ALC1/2012		Party Name:BHARTI RUBBER OVERSEAS		Meet No/Date:1/87-ALC1/2013 10.04.2013		Status: Approved		
HQ File :01/87/050/00433/AM13/		RLA File :05/23/040/00434/AM13/		Lic.No/Date:0510343948 23.01.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40070090	62/0- FIBRE REINFORCED COMPOUND/GRANULATED FRICTION/CHOPPED TYRECORD FRICTION (FRRC)			300000.000	K.G	15000000.00	276497.70 US Dollars
						Total	15,000,000.00	276,497.70
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40170090	RUBBERIZED FRICTION	354000.000	K.G	9,912,000.00	179,402.71 US Dollars	2,930,978.00	Value & Qty
				Total	9,912,000.00	179,402.71		
Decision: According to DIPP letter dated 09.04.2013, following adhoc norms are approved :								
EXPORT ITEM		QTY		IMPORT ITEM		QTY		

Fibre Reinforced compound / Granulated Friction / Chopped Tyrecord Friction (FRRC)	1 kg	Rubberised Friction	1.05 kg / kg content of Rubberised friction in export product
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Case No.:21/50/87-ALC1/2012	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved
HQ File :01/87/050/00445/AM13/	RLA File :03/94/040/00886/AM13/	Lic.No/Date:0310722010 24.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39241090	63/0- 63/0 ARTICLES MADE OF MELAMINE	40000.000	K.G	14300000.00	260711.03 US Dollars		
				Total	14,300,000.00	260,711.03		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39092090	MELAMINE COMPOUND (WHITE -1)	41117.520	K.G	5,583,409.92	101,794.16 US Dollars	1,340,018.38	Value & Qty
2	39092090	MELAMINE COMPOUND (GRADE -1)	3565.920	K.G	656,129.28	11,962.25 US Dollars	157,471.03	Value & Qty
3	39092090	MELAMINE COMPOUND (GRADE -2)	902.880	K.G	162,518.40	2,962.96 US Dollars	39,004.42	Value & Qty

4	48099000	FOIL SHEET 42 +/- 2 GSM (1 REAM CONTAINS 500 SHEETS OF 1110X820 MM PAPER) (45 REAMS)	45.000	Number	284,805.00	5,192.43 US Dollars	68,353.20	Value & Qty
5	39201092	BUBBLE SHEET	150.960	K.G	20,228.64	368.80 US Dollars	0.00	Value & Qty
6	39232100	LD POLYBAG	199.920	K.G	21,591.36	393.64 US Dollars	0.00	Value & Qty
7	48192020	INNER BOX	3749.120	K.G	408,654.08	7,450.39 US Dollars	0.00	Value & Qty
8	48191010	MASTER CARTON	4492.480	K.G	151,845.82	2,768.38 US Dollars	0.00	Value & Qty
9	48025400	BUTTER PAPER	125.240	K.G	14,026.88	255.73 US Dollars	0.00	Value & Qty
				Total	7,303,209.38	133,148.74		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/40/2011-PC.II dated 21.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of Melamine	1 kg	1. Melamine Compound (White -1)	1.0279 kg
		2. Melamine Compound (Grade -1)	0.0841 kg
		3. Melamine Compound (Grade -2)	0.0226 kg
		4. Foil Sheet 42 +/- 2 Gsm (1 Ream Contains 500 Sheets Of 1110x820 Mm Paper) (45 Reams)	0.0011 Ream (One Ream contains 500 sheets of 1100 x 820 mm paper)

			5. Bubble Sheet	As per packing policy
			6. LD Polybag	As per packing policy
			7. Inner Box	As per packing policy
			8. Master Carton	As per packing policy
			9. Butter Paper	As per packing policy

Case No.:22/50/87-ALC1/2012		Party Name:HAMILTON HOUSEWARES PVT.LTD,		Meet No/Date:1/87-ALC1/2013 10.04.2013		Status: Approved																																											
HQ File :01/87/050/00446/AM13/		RLA File :03/94/040/00895/AM13/		Lic.No/Date:0310722007 24.01.2013		Defer Date:																																											
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="2">FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39241090</td><td>63/0- 63/0 - ARTICLES MADE OF MELAMINE</td><td>40000.000</td><td>K.G</td><td>14300000.00</td><td colspan="2">260711.03 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>14,300,000.00</td><td colspan="2">260,711.03</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>39092090</td><td>MELAMINE COMPOUND (WHITE 1)</td><td>41117.520</td><td>K.G</td><td>5.583.409.92</td><td>101,794.16 US</td><td>1.340.018.38</td><td>Value & Qty</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		1	39241090	63/0- 63/0 - ARTICLES MADE OF MELAMINE	40000.000	K.G	14300000.00	260711.03 US Dollars						Total	14,300,000.00	260,711.03		Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	39092090	MELAMINE COMPOUND (WHITE 1)	41117.520	K.G	5.583.409.92	101,794.16 US	1.340.018.38	Value & Qty
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																											
1	39241090	63/0- 63/0 - ARTICLES MADE OF MELAMINE	40000.000	K.G	14300000.00	260711.03 US Dollars																																											
				Total	14,300,000.00	260,711.03																																											
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																									
1	39092090	MELAMINE COMPOUND (WHITE 1)	41117.520	K.G	5.583.409.92	101,794.16 US	1.340.018.38	Value & Qty																																									

						Dollars		
2	39092090	MELAMINE COMPOUND (GRADE 1)	3565.920	K.G	656,129.28	11,962.25 US Dollars	157,471.03	Value & Qty
3	39092090	MELAMINE COMPOUND (GRADE 2)	902.880	K.G	162,518.40	2,962.96 US Dollars	39,004.42	Value & Qty
4	48099000	FOIL SHEET 42 +/-2 GSM (1 REAM CONTAINS 500 SHEETS OF 1110 X 820 MM PAPER) (45 REAMS)	45.000	Number	284,805.00	5,192.43 US Dollars	68,353.20	Value & Qty
5	39201092	BUBBLE SHEET	150.960	K.G	20,228.64	368.80 US Dollars	0.00	Value & Qty
6	39232100	LD POLYBAG	199.920	K.G	21,591.36	393.64 US Dollars	0.00	Value & Qty
7	48192020	INNER BOX	3749.120	K.G	408,654.08	7,450.39 US Dollars	0.00	Value & Qty
8	48191010	MASTER CARTON	4492.480	K.G	151,845.82	2,768.38 US Dollars	0.00	Value & Qty
9	48025400	BUTTER PAPER	125.240	K.G	14,026.88	255.73 US Dollars	0.00	Value & Qty
				Total	7,303,209.38	133,148.74		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/40/2011-PC.II dated 21.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of Melamine	1 kg	1. Melamine Compound (White -1)	1.0279 kg
		2. Melamine Compound (Grade -1)	0.0841 kg
		3. Melamine Compound (Grade -2)	0.0226 kg
		4. Foil Sheet 42 +/- 2 Gsm (1 Ream Contains 500 Sheets Of 1110x820 Mm Paper) (45 Reams)	0.0011 Ream (One Ream contains 500 sheets of 1100 x 820 mm paper)
		5. Bubble Sheet	As per packing policy
		6. LD Polybag	As per packing policy
		7. Inner Box	As per packing policy
		8. Master Carton	As per packing policy
		9. Butter Paper	As per packing policy

Case No.:23/50/87-ALC1/2012	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved			
HQ File :01/87/050/00447/AM13/	RLA File :03/94/040/00902/AM13/	Lic.No/Date:0310722014 24.01.2013	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)

1	39241090	63/0- ARTICLES MADE OF MELAMINE	40000.000	K.G	14300000.00	260711.03 US Dollars		
				Total	14,300,000.00	260,711.03		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39092090	MELAMINE COMPOUND (WHITE -1)	41117.520	K.G	5,583,409.92	101,794.16 US Dollars	1,340,018.38	Value & Qty
2	39092090	MELAMINE COMPOUND (GRADE-1)	3565.920	K.G	656,129.28	11,962.25 US Dollars	157,471.03	Value & Qty
3	39092090	MELAMINE COMPOUND (GRADE-2)	902.880	K.G	162,518.40	2,962.96 US Dollars	39,004.42	Value & Qty
4	48099000	FOIL SHEET 42 +/- 2 GSM (1 REAM CONTAINS 500 SHEETS OF 1110 X 820 MM PAPER) (45 REAMS)	45.000	Number	284,805.00	5,192.43 US Dollars	68,353.20	Value & Qty
5	39201092	BUBBLE SHEET	150.960	K.G	20,228.64	368.80 US Dollars	0.00	Value & Qty
6	39232100	LD POLYBAG	199.920	K.G	21,591.36	393.64 US Dollars	0.00	Value & Qty
7	48192020	INNER BOX	3749.120	K.G	408,654.08	7,450.39 US Dollars	0.00	Value & Qty
8	48191010	MASTER CARTON	4492.480	K.G	151,845.82	2,768.38 US Dollars	0.00	Value & Qty
9	48025400	BUTTER PAPER	125.240	K.G	14,026.88	255.73 US Dollars	0.00	Value & Qty
				Total	7,303,209.38	133,148.74		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/40/2011-PC.II dated

21.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of Melamine	1 kg	1. Melamine Compound (White -1)	1.0279 kg
		2. Melamine Compound (Grade -1)	0.0841 kg
		3. Melamine Compound (Grade -2)	0.0226 kg
		4. Foil Sheet 42 +/- 2 Gsm (1 Ream Contains 500 Sheets Of 1110x820 Mm Paper) (45 Reams)	0.0011 Ream (One Ream contains 500 sheets of 1100 x 820 mm paper)
		5. Bubble Sheet	As per packing policy
		6. LD Polybag	As per packing policy
		7. Inner Box	As per packing policy
		8. Master Carton	As per packing policy
		9. Butter Paper	As per packing policy

25	Case No.:20/50/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00444/AM13/	RLA File :03/94/040/00879/AM13/	Lic.No/Date:0310722089 28.01.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.			

26	Case No.:24/50/87-ALC1/2012	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00448/AM13/	RLA File :03/94/040/00911/AM13/	Lic.No/Date:0310722095 28.01.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2013. Comments of D/o C&PC are awaited.			

27	Case No.:28/50/87-ALC1/2012	Party Name:SERVO-MED INDUSTRIES PVT.LTD.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00452/AM13/	RLA File :03/95/040/00798/AM13/	Lic.No/Date:0310722308 29.01.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.			

	Case No.:1/46/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved																					
	HQ File :01/87/050/00402/AM13/	RLA File :08/24/040/00374/AM13/	Lic.No/Date:0810117971 30.01.2013	Defer Date:																					
	Application: Request is for adhoc norms for following:																								
	<table><tr><th>SL.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>I</td><td>39075000</td><td>62/0- Alkyd Resin PO 3670 (75 +/- 2% Resin content)</td><td>100000.000</td><td>K.G</td><td>8100000.00</td><td>150000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>8,100,000.00</td><td>150,000.00</td></tr></table>				SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	I	39075000	62/0- Alkyd Resin PO 3670 (75 +/- 2% Resin content)	100000.000	K.G	8100000.00	150000.00 US Dollars					Total	8,100,000.00	150,000.00
SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																			
I	39075000	62/0- Alkyd Resin PO 3670 (75 +/- 2% Resin content)	100000.000	K.G	8100000.00	150000.00 US Dollars																			
				Total	8,100,000.00	150,000.00																			
	<table><tr><th>SL.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr></table>	SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)															
SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																	

1	38231900	Palm Fatty Acid	33600.000	K.G	1,647,000.00	30,500.00 US Dollars	0.00	Qty
2	29054500	Glycerine	19300.000	K.G	837,000.00	15,500.00 US Dollars	0.00	Qty
3	29173500	Phthalic Anhydride	24000.000	K.G	2,106,000.00	39,000.00 US Dollars	0.00	Qty
4	29171400	Maliec Anhydride	3300.000	K.G	324,000.00	6,000.00 US Dollars	0.00	Qty
5	29023000	Toluene (This licence is issued as per para 4.7 of H.B.P AM2009-14 & subject to fixation of norms by ALC N.DELHI.)	26900.000	K.G	2,106,000.00	39,000.00 US Dollars	0.00	Qty
				Total	7,020,000.00	130,000.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 43/87-ALC1/2012 dated 23.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin PO-3670 (75+/-2% Resin Content)	1 kg	1. Palm Fatty Acid	0.3360 kg
		2. Glycerin	0.1930 kg
		3. Phthalic Anhydride	0.2400 kg
		4. Maliec Anhydride	0.0330 kg
		5. Toluene	0.2625 kg

Case No.:16/50/87-ALC1/2012

Party Name: SUPER MOUNT PACK
PVT.LTD,Meet No/Date: 1/87-ALC1/2013
10.04.2013

Status: Deferred

29	HQ File :01/87/050/00440/AM13/	RLA File :07/24/040/00460/AM13/	Lic.No/Date:0710093497 01.02.2013	Defer Date:01.05.2013
Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.				

30	Case No.:5/50/87-ALC1/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00429/AM13/	RLA File :34/24/040/00259/AM13/	Lic.No/Date:3410036026 06.02.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.			

Case No.:7/50/87-ALC1/2012		Party Name:SHAKUN POLYMERS LIMITED,		Meet No/Date:1/87-ALC1/2013 10.04.2013		Status: Approved		
HQ File :01/87/050/00431/AM13/		RLA File :34/24/040/00260/AM13/		Lic.No/Date:3410036031 06.02.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39042290	63/0- PVC FLAME RETARDANT LOW SMOKE COMPOUND		500000.000	K.G	46681250.00	848750.00 US Dollars	
					Total	46,681,250.00	848,750.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)

1	39041090	POLY VINYL CHLORIDE (PVC) (Raw Material)	225000.000	K.G	16,087,500.00	292,500.00 US Dollars	4,200,446.00	Value & Qty
2	29173990	TOTM (TRI OCTYL TRIMELLITATE) (Raw Material)	125000.000	K.G	17,875,000.00	325,000.00 US Dollars	4,667,163.00	Value & Qty
3	28183000	ALUMINIUM HYDROXIDE (Raw Material)	100000.000	K.G	6,600,000.00	120,000.00 US Dollars	1,723,260.00	Value & Qty
				Total	40,562,500.00	737,500.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/80/2010-PC.II dated 28.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Flame Retardant Low Smoke Compound	1 kg	1. PVC Resin	0.450 kg
		2. Tri Octyl Trimellitate (TOTM)	0.250 kg
		3. Aluminium Hydroxide	0.200 kg

Case No.: 27/50/87-ALC1/2012	Party Name:RISHI TECHTEX LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
HQ File :01/87/050/00451/AM13/	RLA File :03/95/040/00737/AM13/	Lic.No/Date:0310723099 06.02.2013	Defer Date:01.05.2013

Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.

33	Case No.: 25/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00449/AM13/	RLA File :03/95/040/00415/AM13/	Lic.No/Date:0310723310 07.02.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.			

34	Case No.: 26/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00450/AM13/	RLA File :03/95/040/00456/AM13/	Lic.No/Date:0310723303 07.02.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments of D/o C&PC are awaited.			

35	Case No.: 5/51/87-ALC1/2012	Party Name:ASMACO INDUSTRIES LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00461/AM13/	RLA File :03/94/040/00639/AM13/	Lic.No/Date:0310723328 07.02.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2013. Comments of D/o C&PC are awaited.			

	Case No.:3/1/87-ALC1/2013		Party Name:ASHIRVAD PIPES PVT LTD.,		Meet No/Date:1/87-ALC1/2013 10.04.2013		Status: Approved	
	HQ File :01/87/050/00478/AM13/		RLA File :07/24/040/00472/AM13/		Lic.No/Date:0710093645 11.02.2013		Defer Date:	
	Application: Request is for adhoc norms for following:							
	Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
			63/0- UPVC Column Pipes of types and sizes - Net content of PVC Resin					

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Sl.No.	Code	EXPORT ITEM	Qty	UOM	Value (Rs.)	Value (in Currency of realisation)
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 40.677 MT	43.132	M.T	4350655.00	80196.40 US Dollars
				Total	4,350,655.00	80,196.40

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	40.677	M.T	2,314,826.00	41,897.31 US Dollars	667,874.00	Value & Qty
				Total	2,314,826.00	41,897.31		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 44/87-ALC1/2012 dated 01.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:5/1/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved
HQ File :01/87/050/00480/AM13/	RLA File :07/24/040/00474/AM13/	Lic.No/Date:0710093644 11.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

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<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
<i>I</i>	<i>39172390</i>	<i>63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 57.989</i>	<i>61.488</i>	<i>M.T</i>	<i>6520944.00</i>	<i>120201.74 US Dollars</i>
				Total	6,520,944.00	120,201.74

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
<i>I</i>	<i>39042110</i>	<i>PVC RESIN</i>	<i>57.989</i>	<i>M.T</i>	<i>3,300,009.00</i>	<i>59,728.67 US Dollars</i>	<i>952,119.00</i>	<i>Value & Qty</i>
				Total	3,300,009.00	59,728.67		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 44/87-ALC1/2012 dated 01.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore- Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.: 6/1/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved
HQ File :01/87/050/00481/AM13/	RLA File :07/24/040/00475/AM13/	Lic.No/Date:0710093647 11.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
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1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 41.066 MT				43.544	M.T	4379789.00	80733.43 US Dollars
							Total	4,379,789.00	80,733.43
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty		Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	41.066	M.T	2,336,963.00	42,297.98 US Dollars	674,261.00		Value & Qty
				Total	2,336,963.00	42,297.98			

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 44/87-ALC1/2012 dated 01.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

40	Case No.:2/47/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00414/AM13/	RLA File :03/95/040/00253/AM13/	Lic.No/Date:0310723815 12.02.2013	Defer Date:01.05.2013
Decision: A copy of application has been forwarded to D/o C&PC on 21.03.2013. Comments of D/o C&PC are awaited.				

41	Case No.:2/51/87-ALC1/2012	Party Name:DAMAN POLYFABS	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00458/AM13/	RLA File :03/94/040/00880/AM13/	Lic.No/Date:0310724027 13.02.2013	Defer Date:01.05.2013

Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2013. Comments of D/o C&PC are awaited.

42	Case No.:17/50/87-ALC1/2012	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00441/AM13/	RLA File :30/24/040/00050/AM13/	Lic.No/Date:3010091871 14.02.2013	Defer Date:01.05.2013
	Decision: DIPP vide letter dated 09.04.2013 has asked firm to submit following information: (i) To indicate installed capacity of the plant and machinery at the premises. (ii) Manufacturing process indicating stage wise wastage of all the raw materials. (iii) Consumption of all the raw materials (both imported and indigenous) with corresponding production of export item duly certified by Central Excise / Chartered Accountant for the last three years. In view of above, the Committee decided to call for above information from firm giving 15 days time for submission of information.			

43	Case No.:12/1/87-ALC1/2013	Party Name:JYOTI VINYL LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00487/AM13/	RLA File :34/24/040/00262/AM13/	Lic.No/Date:3410036184 19.02.2013	Defer Date:01.05.2013
	Decision: 4.7 Application has been received from RLA, a copy of the same will be sent to D/o C&PC in due course.			

	Case No.:3/51/87-ALC1/2012	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
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44	HQ File :01/87/050/00459/AM13/	RLA File :03/94/040/00251/AM13/	Lic.No/Date:0310724980 20.02.2013	Defer Date:01.05.2013
Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2013. Comments of D/o C&PC are awaited.				

45	Case No.:4/51/87-ALC1/2012	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00460/AM13/	RLA File :03/94/040/00258/AM13/	Lic.No/Date:0310724974 20.02.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2013. Comments of D/o C&PC are awaited.			

46	Case No.:13/1/87-ALC1/2013	Party Name:BANSI BADAN MANDAL,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00488/AM13/	RLA File :02/24/040/00182/AM13/	Lic.No/Date:0210186772 22.02.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2013. Comments of D/o C&PC are awaited.			

47	Case No.:15/1/87-ALC1/2013	Party Name:SINGHAL INDUSTRIES PVT. LTD.	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00490/AM13/	RLA File :08/24/040/00393/AM13/	Lic.No/Date:0810118843 26.02.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2013. Comments of D/o C&PC are awaited.			

	Case No.:1/50/87-ALC1/2012	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Withdrawn
	HQ File :01/87/050/00425/AM13/	RLA File :34/24/040/00281/AM13/	Lic.No/Date:3410036281 27.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39092090	62/0- BLENDED MELAMINE RESIN THIS REPEAT LICENCE IS ISSUED AS PER ALC DECISION IN MEETING NO.35 DTD.5.12.2012.	200000.000	K.G	27255848.00	519159.00 US Dollars
				Total	27,255,848.00	519,159.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39092090	MELAMINE RESIN	148000.000	K.G	17,419,600.00	325,600.00 US Dollars	17,419,600.00	Value & Qty
2	28112200	SILICA	60000.000	K.G	6,420,000.00	120,000.00 US Dollars	6,420,000.00	Value & Qty
				Total	23,839,600.00	445,600.00		

Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 35/87-ALC1/2012 held on 05.12.2012. Hence, the case was **withdrawn**.

Case No.:2/50/87-ALC1/2012

Party Name:RAJSHA CHEMICALS
PVT.LTD,

Meet No/Date:1/87-ALC1/2013
10.04.2013

Status: Withdrawn

HQ File :01/87/050/00426/AM13/

RLA File :34/24/040/00282/AM13/

Lic.No/Date:3410036282
27.02.2013

Defer Date:

Application: Request is for adhoc norms for following:

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<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>			<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39092090	62/0- MODIFIED MELAMINE RESIN THIS LICENCE IS ISSUED ON REPEAT BASIS AS PER ALC DECISION IN MEETING NO.10 DTD.20.6.201`2.			200000.000	K.G	27255848.00	519159.00 US Dollars
						Total	27,255,848.00	519,159.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29336100	MELAMINE	60000.000	K.G	5,778,000.00	108,000.00 US Dollars	5,778,000.00	Value & Qty
2	29121100	PARAFORMALDEHYDE (MINIMUM 91% PURITY)	100000.000	K.G	6,420,000.00	120,000.00 US Dollars	6,420,000.00	Value & Qty
3	29051100	METHANOL	90000.000	K.G	3,852,000.00	72,000.00 US Dollars	3,852,000.00	Value & Qty
4	28112200	SILICA	60000.000	K.G	6,420,000.00	120,000.00 US Dollars	6,420,000.00	Value & Qty
				Total	22,470,000.00	420,000.00		
Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization had been issued on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 10/87-ALC1/2012 held on 20.06.2012. Hence, the case was withdrawn .								

50	Case No.:14/1/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00489/AM13/	RLA File :08/24/040/00418/AM13/	Lic.No/Date:0810118898 27.02.2013	Defer Date: 01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2013. Comments of D/o C&PC are awaited.			

Case No.: 7/1/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved
HQ File :01/87/050/00482/AM13/	RLA File :07/24/040/00504/AM13/	Lic.No/Date:0710093977 28.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39172390	63/0- UPVC Column Pipes of different types and sizes-Net content of PVC Resin 37.880	40.166	M.T	4045078.00	77049.10 US Dollars
				Total	4,045,078.00	77,049.10

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN	37.880	M.T	2,087,367.00	39,016.21 US Dollars	602,247.00	Value & Qty
				Total	2,087,367.00	39,016.21		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 44/87-ALC1/2012 dated 01.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

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Case No.:9/1/87-ALC1/2013		Party Name:ASHIRVAD PIPES PVT LTD.,		Meet No/Date:1/87-ALC1/2013 10.04.2013		Status: Approved		
HQ File :01/87/050/00484/AM13/		RLA File :07/24/040/00506/AM13/		Lic.No/Date:0710093984 28.02.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39172390	61/0- UPVC Column Pipes of different types and sizes-Net content of PVC Resin 46.060			48.839	M.T	4942796.00	94148.50 US Dollars
						Total	4,942,796.00	94,148.50
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	46.060	M.T	2,538,150.00	47,442.05 US Dollars	732,307.00	Value & Qty
				Total	2,538,150.00	47,442.05		
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 44/87-ALC1/2012 dated 01.02.2013, following adhoc norms are approved :								
EXPORT ITEM					QTY	IMPORT ITEM		QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)					1 kg	PVC Resin		0.943 kg

Case No.: 10/1/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved
HQ File :01/87/050/00485/AM13/	RLA File :07/24/040/00507/AM13/	Lic.No/Date:0710093979 28.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 20.305 MT	21.530	M.T	2097931.00	39360.60 US Dollars
				Total	2,097,931.00	39,360.60

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN	20.305	M.T	1,118,907.00	20,914.15 US Dollars	322,827.00	Value & Qty
				Total	1,118,907.00	20,914.15		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 44/87-ALC1/2012 dated 01.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

54	Case No.: 31/50/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00455/AM13/	RLA File :05/23/040/00485/AM13/	Lic.No/Date:0510347956 01.03.2013	Defer Date:01.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments of D/o C&PC are awaited.			

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Case No.:8/1/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Approved					
HQ File :01/87/050/00483/AM13/	RLA File :07/24/040/00505/AM13/	Lic.No/Date:0710093993 01.03.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39172390	63/0- UPVC Column Pipes of different types and sizes-Net content of PVC Resin 33.086 MT	35.082	M.T	3529575.00	67230.00 US Dollars		
				Total	3,529,575.00	67,230.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	33.086	M.T	1,823,204.00	34,078.58 US Dollars	526,031.00	Value & Qty
				Total	1,823,204.00	34,078.58		
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 44/87-ALC1/2012 dated								

01.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

56	Case No.: 1/1/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00476/AM13/	RLA File :08/24/040/00452/AM13/	Lic.No/Date:0810119578 20.03.2013	Defer Date:01.05.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

57	Case No.: 2/1/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:1/87-ALC1/2013 10.04.2013	Status: Deferred
	HQ File :01/87/050/00477/AM13/	RLA File :03/95/040/01034/AM13/	Lic.No/Date:0310729035 21.03.2013	Defer Date:01.05.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
